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Minutes of M.No.21/10 held on 25.08.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 21/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 25.08.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir.	736A		DC(MSME), N.B.
5.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:1158/26/80-ALC2/2007	Party Name:GONTERMANN PEIPERS (INDIA) LTD.,	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00897/AM07/	RLA File :02/24/040/00223/AM07/	Lic.No/Date:0210095316 13.11.2006	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Information in respect of Sl.No.6 of the Standard Deficiency Format. 2. Quantity of export product and import items in numbers.			

2	Case No.:2/21/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00284/AM10/	RLA File :05/24/040/00095/AM09/	Lic.No/Date:0510220857 22.05.2008	Defer Date: 13.10.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received the firm's application. The Committee therefore handed over the firm's application to the technical authority for examination and submission of comments. The case may be relisted on 13.10.2009.			

3	Case No.:35/21/80-ALC2/2009	Party Name:WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00317/AM10/	RLA File :04/24/040/00254/AM09/	Lic.No/Date:0410102257 11.02.2009	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.10.2009.			

4	Case No.:14/21/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00296/AM10/	RLA File :09/70/040/00250/AM09/	Lic.No/Date:0910037551 26.03.2009	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Information in respect of items at S.Nos. 3,4, 5 & 11 of Standard Deficiency Format – Export product wise. 2. Certain export products like Piping Structural, Instrumentation etc. have been shown as optional. The same may be clarified by the firm.			

5	Case No.:15/21/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00297/AM10/	RLA File :09/70/040/00207/AM09/	Lic.No/Date:0910037584 31.03.2009	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

6	Case No.:6/21/80-ALC2/2009	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case approved
	HQ File :01/80/050/00288/AM10/	RLA File :03/95/040/00668/AM09/	Lic.No/Date:0310514610 03.04.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis based on norms ratified for Advance Authorization No.0310463635 dated 04.03.2008 in NC Meeting No.33/80 dated 11.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under:- 1. Net weight of 26736 kgs may be added with the quantity of export product.			

2. After taking clue from SION C-873, quantity of import item may be allowed as 46788 Kgs. inclusive of 75% wastage.

The Regional Authority may take necessary action accordingly.

7	Case No.:5/21/80-ALC2/2009	Party Name: WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case approved
	HQ File :01/80/050/00287/AM10/	RLA File :34/24/040/00013/AM10/	Lic.No/Date:3410024137 08.05.2009	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

8	Case No.:1/21/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00283/AM10/	RLA File :03/95/040/00129/AM10/	Lic.No/Date:0310523252 09.06.2009	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Information in respect of Sl.No.4,5,11 & 13 of the Standard Deficiency Format - Section wise.			

9	Case No.:3/21/80-ALC2/2009	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00285/AM10/	RLA File :31/24/040/00042/AM10/	Lic.No/Date:3110038873 17.06.2009	Defer Date: 13.10.2009
	Decision : The representative of DIPP informed the Committee that they have not received the firm's application. The Committee therefore handed over the firm's application to the technical authority for examination and submission of comments. The case may be relisted on 13.10.2009.			

10	Case No.:29/21/80-ALC2/2009	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00311/AM10/	RLA File :31/24/040/00016/AM10/	Lic.No/Date:3110039048 01.07.2009	Defer Date: 13.10.2009

Decision : The representative of DHI informed the Committee that they have not received the firm's application. The Committee therefore handed over the firm's application to the technical authority for examination and submission of comments. The case may be relisted on 13.10.2009.

11	Case No.:34/21/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case approved
	HQ File :01/80/050/00316/AM10/	RLA File :03/95/040/00070/AM10/	Lic.No/Date:0310527825 08.07.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION C-1829 for engineering products. The Regional Authority may take necessary action accordingly.			

12	Case No.:4/21/80-ALC2/2009	Party Name:KOCH- GLITSCH INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case approved
	HQ File :01/80/050/00286/AM10/	RLA File :34/24/040/00063/AM10/	Lic.No/Date:3410024688 16.07.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Taking clue from SION C-2008, quantities of import items may be allowed as under: 1. Quantity of import item at Sl. No1 may be allowed as 4264 Kgs inclusive of wastage of 4 %. 2. Quantity of import item at Sl. No 2 may be allowed on net to net basis. The Regional Authority may take necessary action accordingly.			

13	Case No.:30/21/80-ALC2/2009	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case approved
	HQ File :01/80/050/00312/AM10/	RLA File :03/95/040/00258/AM10/	Lic.No/Date:0310531154 29.07.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis based on the norms ratified for Advance Authorization No.0310475579 dated 19.06.2008 in NC Meeting No.29/80 dated 14.10.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under:- 1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 7875 Kgs. inclusive of 5% wastage.			

2. Quantities of import items at Sl.No.2 & 3 may be allowed as applied for i.e. 7800 Kgs & 6435 Kgs respectively inclusive of 95% wastage after 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

14	Case No.:36/21/80-ALC2/2009	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case approved
	HQ File :01/80/050/00318/AM10/	RLA File :03/95/040/00257/AM10/	Lic.No/Date:0310531169 29.07.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis based on the norms ratified for Advance Authorization ratified in NC Meeting No.23/09 dated 02.09.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under:- Quantity of import item may be allowed as applied for i.e. 7391.7 Kgs. inclusive of 7.5% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

15	Case No.:7/21/80-ALC2/2009	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case approved
	HQ File :01/80/050/00289/AM10/	RLA File :02/24/040/00057/AM10/	Lic.No/Date:0210130013 05.08.2009	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

16	Case No.:8/21/80-ALC2/2009	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00290/AM10/	RLA File :04/24/040/00099/AM10/	Lic.No/Date:0410106653 05.08.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI / DIPP for examination and submission of comments. The case may be relisted on 13.10.2009.			

17	Case No.:9/21/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00291/AM10/	RLA File :53/24/040/00005/AM10/	Lic.No/Date:5310008892 06.08.2009	Defer Date: 13.10.2009
	Decision : Committee noted that the firm's application has been forwarded to C&PC and DC(MSME) for comments. The Committee, decided to remind them for expediting their comments. The case may be re-listed on 13.10.2009.			

18	Case No.:10/21/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00292/AM10/	RLA File :05/24/040/00281/AM10/	Lic.No/Date:0510247351 07.08.2009	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Specific item of export with its constituents. 2. Specific item of import at serial No. 23 and 24.			

19	Case No.:11/21/80-ALC2/2009	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00293/AM10/	RLA File :61/24/040/00021/AM10/	Lic.No/Date:6110000336 10.08.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 13.10.2009.			

20	Case No.:12/21/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00294/AM10/	RLA File :03/95/040/00294/AM10/	Lic.No/Date:0310533098 10.08.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

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21	Case No.:13/21/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00295/AM10/	RLA File :05/24/040/00257/AM10/	Lic.No/Date:0510247447 10.08.2009	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Information in respect of S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Letter. 2. Length of Pipes/Tubes at import item S.No.1. 3. Quantity of pipe fittings at import item at S.No. 2 in Nos. 4. Quantity of import item at S.No.3 in Nos. 5. Total piping length of export product supported by P&I diagram of the system.			

22	Case No.:16/21/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00298/AM10/	RLA File :05/24/040/00261/AM10/	Lic.No/Date:0510247528 11.08.2009	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Information in respect of Sl.No.4,5,11 & 11(A) of the Standard Deficiency Format export product wise. 2. Samples of export product. 3. Bifurcation of quantity of exports as per information given in appendix 11A			

23	Case No.:17/21/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00299/AM10/	RLA File :05/24/040/00191/AM10/	Lic.No/Date:0510247533 11.08.2009	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format - export product wise.			

	Case No.:18/21/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00300/AM10/	RLA File :09/24/040/00179/AM10/		

24			Lic.No/Date:0910038908 12.08.2009	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.10.2009.			

25	Case No.:19/21/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00301/AM10/	RLA File :09/24/040/00180/AM10/	Lic.No/Date:0910038899 12.08.2009	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009: - 1. Specific items of export with quantity in number and weight. 2. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise. 3. Use of ceramic Ferrules and justification of quantity of import (item No.11) 4. Break up of different types of valves into hand and electric operated (item no.6).			

26	Case No.:20/21/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00302/AM10/	RLA File :03/94/040/00234/AM10/	Lic.No/Date:0310533508 12.08.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 13.10.2009.			

27	Case No.:21/21/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00303/AM10/	RLA File :03/94/040/00311/AM10/	Lic.No/Date:0310533524 12.08.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 13.10.2009.			

	Case No.:24/21/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
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28	HQ File :01/80/050/00306/AM10/	RLA File :05/23/040/00009/AM10/	Lic.No/Date:0510247596 12.08.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 13.10.2009.			

	Case No.:22/21/80-ALC2/2009	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00304/AM10/	RLA File :03/94/040/00374/AM10/	Lic.No/Date:0310533573 13.08.2009	
29	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:23/21/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00305/AM10/	RLA File :03/94/040/00396/AM10/	Lic.No/Date:0310533764 13.08.2009	Defer Date: 13.10.2009
30	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 13.10.2009.			

	Case No.:25/21/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00307/AM10/	RLA File :05/23/040/00012/AM10/	Lic.No/Date:0510247598 13.08.2009	Defer Date: 13.10.2009
31	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 13.10.2009.			

	Case No.:26/21/80-ALC2/2009	Party Name:DICKINSON FOWLER LTD.	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
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32	HQ File :01/80/050/00308/AM10/	RLA File :07/24/040/00188/AM10/	Lic.No/Date:0710066532 18.08.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 13.10.2009.			

	Case No.:27/21/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00309/AM10/	RLA File :07/24/040/00177/AM10/	Lic.No/Date:0710066542 18.08.2009	
33	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products and spares can be allowed as per Policy for Spares. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:28/21/80-ALC2/2009	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00310/AM10/	RLA File :03/94/040/00411/AM10/	Lic.No/Date:0310534047 18.08.2009	
34	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:31/21/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00313/AM10/	RLA File :31/21/040/00149/AM10/	Lic.No/Date:3110039592 18.08.2009	Defer Date: 13.10.2009
35	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 13.10.2009.			

	Case No.:32/21/80-ALC2/2009			
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36		Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00314/AM10/	RLA File :31/21/040/00138/AM10/	Lic.No/Date:3110039595 18.08.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products and spares can be allowed as per Policy for Spares. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

37	Case No.:33/21/80-ALC2/2009	Party Name:MERITOR LIGHT VEHICLE SYSTEMS INDIA PVT LTD	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00315/AM10/	RLA File :31/24/040/00093/AM10/	Lic.No/Date:3110039596 18.08.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

38	Case No.:37/21/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00319/AM10/	RLA File :61/24/040/00020/AM10/	Lic.No/Date:6110000343 19.08.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 13.10.2009.			

39	Case No.:38/21/80-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00320/AM10/	RLA File :04/24/040/00082/AM10/	Lic.No/Date:0410107040 19.08.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 13.10.2009.			

40	Case No.:39/21/80-ALC2/2009	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case approved
	HQ File :01/80/050/00321/AM10/	RLA File :31/24/040/00085/AM10/	Lic.No/Date:3110039598 19.08.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis based on norms ratified for the Advance Authorization No. 3110035664 dated 07.10.2008 in Norms Committee Meeting No. 53/80 dated 31.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under:- 1. Net weight of export products from S.Nos. 1 to 7 may be specified as 1180 MT, 630 MT, 1035 MT, 330 MT, 345, MT. 850 MT & 900 MT respectively. (Total net export weight 5270 MT). 2. Import items from S.No.1 to 7 may be allowed on net to net basis with accountability clause. 3. Import items from S.Nos. 8 to 13 may be allowed on net to net basis as applied for by the firm. The Regional Authority may take necessary action accordingly.			

41	Case No.:40/21/80-ALC2/2009	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:21/80-ALC2/2009 25.08.2009	Status:Case deferred
	HQ File :01/80/050/00322/AM10/	RLA File :03/94/040/00427/AM10/	Lic.No/Date:0310534302 19.08.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 13.10.2009.			

Case No. A/R. -38	M/s. Finolex Cables Ltd., Pune	HQ F.No.01/80/50/01231/ AM07/DES.I	Lic.No. & Date
Meeting No. 21/10		RA.F.No.31/24/040/00296/AM07	Lic.No.3110027920
Date: 25.08.2009		Ratification of norms.	dt.23.01.2007

The Committee noted that firm desired pro-rata enhancement in terms of quantity & value as they have exported excess quantity under this authorization. Norms of the subject Adv. Authorization were already ratified by the NC in its meeting No. 21/08 held on 21.08.2007 based on DOT I.D. No. 15-04/2007-IP (i) dated 24.07.2007. RA vide their letter dt. 15.06.2009 advised the firm to approach the NC as they are unable to do the enhancement in the absence of base calculation sheet (i.e. their input output calculation for individual export item (kg. / Km.) as the NC has given only the total quantity of each import items. Keeping in view the problem faced by RA as reported in their letter referred to above, Committee decided to refer the firm's request to DOT for their recommendation as the firm has already furnished the actual export import details. The case may be relisted on 13.10.2009.

Case No. A/R. -39	M/s. Tractor and Farm Equipment Ltd.,	HQ F.No.01/81/50/01056/ AM04/DES.I	Lic.No. & Date
Meeting No. 21/10		RA.F.No.07/24/042/00263/AM04	Lic.No.0710027775
Date: 25.08.2009		Ratification of norms.	dt.03.03.2004

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

- i) Description of import item “Bare Copper “ may be modified as “ Bare Copper Wire, Dia. 0.038” (0.9653 mm)” and quantity of this item may be allowed as 4263 Ft. inclusive of 1 % wastage.
- ii) Quantity of import item “Tubings Yellow” may be allowed 1182 Ft.. inclusive of 2 % wastage.
- iii) Quantities of import items “ Tubings Red” and “Tubings Black” may be allowed as 795 Ft. each inclusive of 2 % wastage.
- iv) Description of import item “ Connectors” may be modified as “ Euro Tech Connectors 100504 ” and quantity of this item may be allowed as 7035 Nos. on net to net basis.

The Regional Authority may take necessary action accordingly.

Case No. A/R. -40	M/s. Multitex Filtration Engineers Ltd.,	HQ F.No.01/80/50/00800/ AM06/DES.I	Lic.No. & Date
Meeting No. 21/10		RA.F.No.05/24/040/00408/AM06	Lic.No.0510166844
Date: 25.08.2009		Ratification of norms.	dt.20.09.2005

The representative of DIPP informed the Committee that old papers of the subject case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 13.10.2009.

Case No. A/R. -41	M/s. Teckno Trak Engineers	HQ F.No.01/80/50/00444/ AM09/DES.I	Lic.No. & Date
Meeting No. 21/10		RA.F.No.31/24/040/00362/AM08	Lic.No.3110032652
Date: 25.08.2009		Ratification of norms.	dt.12.02.2008

The representative of the DIPP present in the meeting clarified that earlier 2% wastage was recommended as per available details given by the exporter. Now the firm has given justification for higher wastage and norms can be ratified on repeat basis based on the norms ratified for Advance Authorization No. 3110034218 dated 26.06.2008 in Norms Committee Meeting dated 17.02.2009. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization on repeat basis as under:-

1. Quantity of export product at S.No.1 may be specified as 3003 nos. (612.61 Mtrs.)
2. Quantity of export product at S.No.2 may be specified as 4032 nos. (693.5 Mtrs.)
3. Net weight of export products at S.No.1 & 2 may be specified as 18498 Kgs. & 20160 Kgs. respectively.
4. Quantity of import item may allowed as 1404.6 Mtrs. (64119 Kgs. after taking 20% recovery from scrap) inclusive of 7.5 % wastage.

The Regional Authority may take necessary action accordingly.

Case No. A/R. -42	M/s. Larson & Toubro	HQ F.No.01/80/50/01106/ AM08/DES.I	Lic.No. & Date
Meeting No. 21/10	Ltd.,	RA.F.No.03/95/040/01070/AM08	Lic.No.0310461144
Date: 25.08.2009		Ratification of norms.	dt.14.02.2008

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.10.2009.

Case No. A/R. -43	M/s. Larson & Toubro	HQ F.No.01/80/50/00667/ AM09/DES.I	Lic.No. & Date
Meeting No. 21/10	Ltd.,	RA.F.No.03/95/040/01279/AM08	Lic.No.0310471360
Date: 25.08.2009		Ratification of norms.	dt.15.05.2008

The Committee considered the firm's representation for revision of quantity of import item no. 11 & 14 The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to revise the quantity of import item at S.No. 11 & 14 as under:-

1. Quantity of import item at S.No.11 viz. Welding Strips may be allowed as 22,000 Kgs.
2. Quantity of import item at S.No.14 viz. Welding Flux may be allowed as 28,590 Kgs.

The Regional Authority may take necessary action accordingly.

Case No. A/R. -44	M/s. Aseem Technologies Pvt. Ltd., Indore	HQ F.No.01/80/50/00428/ AM09/DES.I	Lic.No. & Date
Meeting No. 21/10		RA.F.No.11/24/040/00008/AM09	Lic.No.111001703
Date: 25.08.2009		Ratification of norms.	dt.30.05.2008

The Committee noted that the applicant has desired to explain his case in person. The representative of DIPP present in the meeting informed the Committee that norms of the subject authorization had been ratified based on the information given by the firm. The Committee however, decided to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 13.10.2009.

Case No. A/R. -45	M/s. Cartoon Sanitation Pvt. Ltd., Mathura (UP)	HQ F.No.01/80/50/00288/ AM09/DES.I	Lic.No. & Date
Meeting No. 21/10		RA.F.No.06/24/040/00003/AM09	Lic.No.0610013314
Date: 25.08.2009		revision of norms.	dt.30.04.2008

The representative of the DC(MSME) informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.10.2009.

Case No. A/R. -46	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQ F.No.01/80/162/01436/ AM09/DES.I	Lic.No. & Date
Meeting No. 21/10		RA.F.No.09/24/040/00556/AM07	Lic.No.0910030003
Date: 25.08.2009		Ratification of norms.	dt.16.04.2007

The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.10.2009.

Case No. A/R. -47	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/50/00007/ AM08/DES.I	Lic.No. & Date
Meeting No. 21/10		RA.F.No.03/95/040/1556/AM07	Lic.No.0310425403
Date: 25.08.2009		Ratification of norms.	dt.02.04.2007

The Committee considered the firm's representation for reduction of export weight workout by the NC in meeting No. 08/08 held on 22.05.2007. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to modify the norms upto following extent:-

1. Total weight of export product may be revised as under:
Net export weight of equipment: 718.42 MT
Weight of Saddles/Support System: 63.60 MT
Total export weight: 782.02 MT
2. Total quantity of import item at S.No. 1 may be reduced to 787000 Kgs.
3. Quantities of import items at S.Nos. 6, 7 & 8 may be reduced to 4223 Kgs., 3525 Kgs. & 10,800 Kgs. respectively.

The Regional Authority may take necessary action accordingly.

Case No. A/R. -48	M/s. Miploy, Chennai	HQ F.No.01/80/50/00790/ AM09/DES.I	Lic.No. & Date
Meeting No. 21/10		RA.F.No.04/24/0407/00073/AM09	Lic.No.0410097531
Date: 25.08.2009		revision of norms.	dt.25.07.2008

The representative of the DIPP present in the meeting informed the Committee that earlier this authorization was ratified in NC meeting dated 30.09.2008 as per SION C-2044 as the description of export product in the online application/agenda was indicated as "Residence Welding Products namely Mould Plates" which is covered by SION C-2044. However, now it is seen from the details given in the manual copy of application that there are many other export products like Resistance Welding products namely, Spot Welding Electrodes Cap/Tip, Projection Welding Electrodes/Dies, Seam Welding Electrodes/Wheels/Discs and Flash Welding Electrodes/Dies/Jaws besides Mould Plates. As the above products are covered SIONs C-2040, C-2041, C-2042, C-2043 and C-2044, the Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per these SIONs.

The Regional Authority may take necessary action accordingly.

Case No. A/R. -49	M/s. Miploy, Chennai	HQ F.No.01/80/50/00742/ AM09/DES.I	Lic.No. & Date
Meeting No. 21/10		RA.F.No.04/24/0407/00008/AM09	Lic.No.0410097264
Date: 25.08.2009		Revision of norms.	dt.17.07.2008

The representative of the DIPP present in the meeting informed the Committee that earlier this authorization was ratified in NC meeting dated 16.09.2008 as per SION C-2044 as the description of export product in the online application/agenda was indicated as “ Residence Welding Products namely Mould Plates” which is covered by SION C-2044. However, now it is seen from the details given in the manual copy of application that there are many other export products like Resistance Welding products namely, Spot Welding Electrodes Cap/Tip, Projection Welding Electrodes/Dies, Seam Welding Electrodes/Wheels/Discs and Flash Welding Electrodes/Dies/Jaws besides Mould Plates. As the above products are covered SIONs C-2040, C-2041, C-2042, C-2043 and C-2044, the Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per these SIONs.

The Regional Authority may take necessary action accordingly.

Case No. A/R. -50	M/s. Koch Chemical Technology Group India Ltd.,	HQ F.No.01/80/50/01226/ AM08/DES.I	Lic.No. & Date
Meeting No. 21/10		RA.F.No.34/24/040/00227/AM08	Lic.No.3410020966
Date: 25.08.2009		Ratification of norms.	dt.29.02.2008

The Committee noted that firm vide their letter dt. 20.05.2009 desired to amend the description of their export products at Sl.No. 5 and 6. The Committee recommended the change desired by the exporter as there is no technical angle involved. Accordingly, the description of export product at Sl.No. 5 & 6, under the subject authorization, may be amended as under:-

1. Description of export product at Sl.No. 5 may be amended to read as “FLEXIPAC 1Y HC(10 Half Layers) (Col. No. Upper) (Part No. 97201609 (581.19Kgs Approx).
2. Description of export product at Sl.No. 6 may be amended to read as “FLEXIPAC 1Y HC(55 Full Layers) (Col. No. Upper) (Part No. 97201610 (6321.21Kgs Approx).

The Regional Authority may take necessary action accordingly.

Case No. A/R. -51	M/s. Lion Holding P. Ltd.,	HQ F.No.01/80/50/00394/ AM09/DES.I	Lic.No. & Date
Meeting No. 21/10		RA.F.No.05/24/042/00923/AM08	Lic.No.0510217692
Date: 25.08.2009		Revision of norms.	dt.11.03.2008

The representative of the DC(MSME) informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.10.2009.

Case No. A/R. – 52	M/s. Micron Instruments P. Ltd.,	HQ F.No.01/80/50/00384/ AM09/DES.I	Lic.No. & Date
Meeting No. 21/10		RA.F.No.05/24/040/00922/AM08	Lic.No.0510217631
Date: 25.08.2009		Ratification of norms.	dt.10.03.2008

The representative of the DIPP present in the meeting recommended that norms of the subject authorization may be ratified on repeat basis as per Advance Authorization No.0510213512 dated 13.12.2007 ratified in Norms Committee Meeting No. 19/10 dated 11.08.2009. Keeping in view, the end cutting wastages due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data, the quantity of import item may be modified to 3262.2 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 6.3.2007.

The Regional Authority may take necessary action accordingly.

Case No. A/R. –53	M/s. Tractors and Farm Equipment Ltd.,	HQF.No.01/81/50/00930/ AM05/DES.II	Lic.No. & Date
Meeting No. 21/10		RA.F.No.07/24/040/00211/AM05	Lic.No.0710035163
Date: 25.08.2009		Ratification of norms.	dt.03.01.2005

The representative of DIPP informed the Committee that old papers of the subject case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 13.10.2009.

Case No. A/R. – 54	M/s. Pyro Electric Instruments Goa P. Ltd.,	HQF.No.01/80/50/00946/ AM08/DES.I	Lic.No. & Date
Meeting No. 21/10		RA.F.No.17/24/040/00061/AM08	Lic.No.1710001772
Date: 25.08.2009		Ratification of norms.	dt.27.09.2007

The Committee noted that firm vide their letter dt. 27.03.2009 desired to rectify the typographical error in writing import items as Sl.No. 8 & 9 in place of Sl.No. 1 & 2 recorded in point no. 2 of the NC decision taken in Meeting No. 27/09 held on 30.09.2008. The Committee accordingly, decided that the word “import item at Sl.No. 1 & 2” used in point No. 2 of said NC decision may be corrected to read as “import item at Sl.No. 8 & 9”. Rest of the NC decision may remain unchanged.

The Regional Authority may take necessary action accordingly.

Case No. A/R. –55	M/s. Multitex Filtration Engineers Ltd.	HQF.No.01/80/50/01247/ AM06/DES.I	Lic.No. & Date
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Meeting No. 21/10	RA.F.No.05/24/040/00334/AM06	Lic.No.0510172924
Date: 25.08.2009	Ratification of norms.	dt.26.12.2005

The representative of DIPP informed the Committee that old papers of the subject case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 13.10.2009.

Case No. A/R. -56	M/s. Dresser – Rand India	HQF.No.01/80/50/00672/ AM06/DES.I	Lic.No. & Date
Meeting No. 21/10	Pvt. Ltd., Mumbai.	RA.F.No.03/94/040/00539/AM06	Lic.No.0310344783
Date: 25.08.2009		Ratification of norms.	dt.26.05.2005

The representative of DIPP informed the Committee that old papers of the subject case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 13.10.2009.

Case No. C - 10	M/s. Leo Prime Comp. P.	HQF.No.01/80/162/01028/ AM09/DES.I	
Meeting No. 21/10	Ltd.,	Fixation of norms (SION)	
Date: 25.08.2009			

The Committee observed that the item of export description is generic in nature and it is not possible to fix the SION. The Committee accordingly decided to advise the exporter to obtain advance Authorization as per para 4.7 of Handbook of Procedures Vol.I to meet their requirement.

The Committee decided to inform the firm accordingly.

Case No. C - 11	M/s. M.K. Precision Metal	HQF.No.01/80/162/00798/ AM09/DES.I	
Meeting No. 21/10	Parts P. Ltd.,	Fixation of norms (SION)	
Date: 25.08.2009			

The representative of DIPP, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be relisted on 13.10.2009.

Case No. C - 12	Confederation of Indian Industry, New Delhi and	F.No.01/80/162/00527/
Meeting No.21/10	M/s. Ambica Steels Ltd., Sahibabad, Ghaziabad	AM10/DES-I
Dated:25.08.2009		Streamlining the DEPB benefits on auto spare parts

The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of aforesaid representations. The Committee, accordingly, decided to refer the copy of CII letter and firm's representation to them for examination and submission of comments. The case may be relisted on 13.10.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A. Komu)
Chairman

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE

As on 30th April, 2008

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CITIZEN'S CHARTER

Directorate General of Foreign Trade (DGFT) – Visit web site: <http://dgft.gov.in>

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ORGANISATIONAL SET-UP:

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Directorate General of Foreign Trade is an attached office of the Department of Commerce, Ministry of Commerce and Industry. It is headquartered in Udyog Bhavan, New Delhi. Under its jurisdiction, there are four Zonal Offices at Delhi, Mumbai, Kolkata and Chennai headed by Zonal Joint Director General of Foreign Trade. There are 34 Regional Authorities all over the country.

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OUR VISION :

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is to double our percentage share (as in 2004) of global merchandise trade within the next five years; and

is to act as an effective instrument of economic growth by giving a thrust to employment generation.

- is to facilitate creation of world class infrastructure for export of services to enable the service sector to cater to expanding global services market

OUR MISSION:

We function to realize the above vision through enactment and implementation of Export Promotion measures and Trade Facilitation measures in the Foreign Trade Policy.

OUR VALUES:

- Accountability and e-governance
- Transparency in operations and Access to information
- Improving the performance and integrity of public services

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OUR CLIENTS:

Our clients are Exporting and Importing Community and through them producers and consumers of goods and services.

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OUR COMMITMENT:

We are committed to facilitate international trade in goods & services and thereby stimulate sustained national economic growth, through the coordinated efforts of the Union and the State Governments, by providing a trade environment that is transparent, equitable, proactive, based on consultation that enhances the users confidence in the organization.

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SERVICES PROVIDED:

- Our mandate is to formulate and implement Foreign Trade Policy of the Government of India and to issue various notifications to this effect for delivery of efficient and quality services to our clients.

EXPORT FACILITATION:

- • DGFT has been functioning as a facilitator of exports and imports. Our focus is on good governance, on clean, transparent and accountable delivery systems.
- • Zonal/Regional offices of DGFT are also functioning as Export Facilitation Centres and as nodal agencies to attend to the problems of trade and industry and to coordinate with different departments.

STANDARDS AND QUALITY OF SERVICES TO OUR CLIENTS:

DGFT, New Delhi is an ISO 9001:2000 awardee. It is the consistent endeavour of our organization to deal with our clients in an open and transparent manner and ensure disposal of all applications within the time schedule as prescribed in the policy/procedures. The clients would have the right to approach the concerned Addl. DGFT/Joint DGFT without any prior appointment during office hours in case of any delay. Cases of inordinate delay where the matter has not been resolved by Addl. DGFT/Joint DGFT could be brought to the notice of the Director General of Foreign Trade for taking remedial measures. DGFT also monitors disposal of applications filed in different Regional Authorities at its Headquarters to take remedial measures.

GRIEVANCE REDRESSAL:

- Under Foreign Trade Policy (2004-09), DGFT as a facilitator of exports and imports has set-up Standing Grievance Committees that are chaired by (i) the Director General of Foreign Trade at the Headquarters (ii) Head(s) of the concerned Regional Authority(s) in the respective Regional Offices. Every exporter/importer has a right to seek and have an opportunity to make a representation to and be personally heard, if he so desires, by the Grievance Committee. After exhausting the remedies available with the Standing Grievance Committees, the aggrieved Exporter/Importer may approach the Grievance Redressal Committee for relief.

The Grievance Redressal Committee has been set up on 27.10.2004 in order to facilitate speedy redressal of grievances of Trade and Industry and a procedure for making reference to the committee was notified under Public Notice dated 2nd December 2004. The Grievance Redressal Committee is presently functioning under the Chairmanship of Special Secretary, Department of Commerce.

RIGHT TO INFORMATION:

We have implemented the Right to Information Act, 2005. DGFT has also appointed Central Public Information Officers (CPIOs) and set up mechanism of appeal as provided in the Act.

NODAL OFFICER FOR DGFT:

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In order to ensure effective implementation of the Charter, Nodal Officer for DGFT is designated as under:

Dr Shyam S. Agarwal
Addl.DGFT
DGFT, Udyog Bhawan, New Delhi-110011
Ph. No. 011-23063466
E-mail: adgft@nic.in

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CONCLUSION:

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This Charter is a summary of what we propose to offer to the community, our clients and our workforce. This Charter is neither a part of the policy conditions of our clients nor the conditions of service of our workforce. This Charter does not also address the responsibilities of our clients. Their responsibilities concerning their cases can be found in the Policy and Procedures.

We look forward to valuable suggestions from our clients so as to bring about further improvements in this Charter at the time of quarterly review.
